

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chandernagore Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 70/TT/2015

Date:19.1.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Truing up transmission tariff for tariff period 2009-14 and determination of transmission tariff for tariff period 2014-19 for **Asset-I**: 125 MVAR Bus Reactor-I (Asset-IA) & 125 MVAR Bus Reactor-II (Asset-IB) at Fatehpur Sub-station along with associated bay; **Asset-II**: 125 MVAR Bus Reactor-II at Balia Sub-station; **Asset-III**: Combined Asset of 1500 MVA ICT-I at Agra Sub-station along with associated bays (Asset-IIIA), 125 MVAR 765/400 kV Bus Reactor-I at Sasaram along with associated bays (Asset-IIIB) and Associated line bays of 765 kV S/C Fatehpur-Agra T/L at Fatehpur and Agra Sub-station (Asset-IIIC); **Asset-IV**: 1500 MVA ICT-2 at Agra Sub-station along with associated bays; **Asset-V**: 125 MVAR Bus Reactor along with associated bays at Lucknow; **Asset-VI**: 125 MVAR 400 kV Bus Reactor-II at Sasaram along with associated bays (Asset-VI A) and 2 no. 50 MVAR Bus Reactor at 400 kV Maithon Sub-station and associated bays (Maithon-Gaya Line) (Asset-VI B); **Asset-VII**: 2 nos. of 400 kV bays at Maithon Sub-station for 400 kV D/C Maithon-Mejia Transmission Line; **Asset-VIII**: LILO of Barh-Balia 400 kV D/C Transmission Line at Patna 400 kV S/s along with associated bays; **Asset-IX**: 1500 MVA 765/400 kV ICT-I at Sasaram Sub-station along with associated bays.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 25.1.2016:-

1. With respect to Asset-VII submit the following:-
 - a. Colored SLD, clearly identifying the asset covered in the instant petition along with the upstream and downstream systems.
 - b. Justification towards time over-run.
 - c. Break up of IDC, IEDC upto scheduled COD and from scheduled COD to actual COD.
 - d. IDC and IEDC discharged upto COD and schedule to discharge the balance amount.

- e. Copy of CEA certification certifying energisation of the asset.
2. RCE, if approved (in case of for Asset-III(A), IV and IX). If not approved, the status of the RCE.
3. Undertaking on affidavit that actual equity infused for the additional capitalisation during 2009-14 is not less than 30% for the given transmission asset.
4. With regard to balance and retention payment, submit the amount of the balance and retention payment yet to be made along with the details of the contract for which payment has been retained along with the amount retained.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)